

**[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]**

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 52/2019-Customs (N.T./CAA/EXTENSION/DRI)**

New Delhi, dated the 1<sup>st</sup> October, 2019

S.O. (E). – In exercise of powers conferred upon by first proviso to section 28(9) of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby extends the period for purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962 upto 28.03.2020 with effect from 29.03.2019 in respect of the noticees mentioned in column (2) of the Table for the purpose of adjudication in respect of show cause notices mentioned in column (3) of the Table for which Common Adjudicating Authority stands appointed, as mentioned in column (4) of the Table below, namely:

**TABLE**

<b>Sl. No.</b>	<b>Name of Noticee (s) and Address</b>	<b>Show Cause Notice Number and Date (falling under section 28(9)(b) of the Customs Act, 1962)</b>	<b>Notification number and Date appointing Common Adjudicating Authority</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>
1.	M/s Jindal Fine Industries, Dhandari Kalan, Campa Cola Lane, D-51, Focal Point, Phase-V, Ludhiana and others.	DRI F. No. 856(41) LDH/2005 dated 29.09.2007 read with corrigendum dated 17.06.2008.	Notification No. 15/2018-Customs (NT/CAA/DRI) dated 10.08.2018
2.	M/s Jindal Fine Industries, Dhandari Kalan, Campa Cola Lane, D-51, Focal Point, Phase-V, Ludhiana and others.	DRI F. No. 856(41) LDH/2005 dated 27.05.2008.	Notification No. 15/2018-Customs (NT/CAA/DRI) dated 10.08.2018

**[F. No. DRI/HQ-CI/50D/CAA-4/2019-CI]**

**(SUCHETA SREEJESH)  
ADDITIONAL DIRECTOR**

**Copy forwarded for information and updation of record**

- 1. Additional Director General (Adjudication), DRI-Mumbai with the request to inform all the noticees to the Show Cause Notice on the extension granted by the DGRI for the purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962**